

(2019) 10 AHC CK 0097

Allahabad High Court

Case No: Writ B No. 1831 Of 2019

Vijay Kumar Others

APPELLANT

Vs

State Of Uttar Pradesh
And Others

RESPONDENT

Date of Decision: Oct. 31, 2019

Acts Referred:

Land Revenue Act, 1901 â€” Section 41, 210, 218, 219, 219(1)#Uttar Pradesh Revenue Code, 2006 â€” Section 230, 231#General Clauses Act, 1897 â€” Section 6#Uttar Pradesh Zamindari Abolition And Land Reforms Act, 1950 â€” Section 333#Uttar Pradesh Agriculturists Relief Act, 1934 â€” Section 5#Code Of Civil Procedure, 1908 â€” Section 115#Uttar Pradesh Land Laws (Amendment) Act, 1997 â€” Section 219, 219(2)#Uttar Pradesh Zamindari Abolition And Land Reforms Rules, 1952 â€” Rule 115N, 115N(3)

Citation: (2019) 10 AHC CK 0097

Hon'ble Judges: J.J. Munir, J

Bench: Single Bench

Advocate: Narendra Kumar Chaturvedi, Ashok Kumar Yadav

Final Decision: Allowed

Judgement